

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC-1', NEW DELHI**

**Before Sh. BHAVNESH SAINI, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**(Through Video Conferencing)**

**ITA No. 5576/Del/2017 : Asstt. Year : 2013-14**

|   |    |   |
|---|----|---|
| HI-TECH CONSTRUCTIONS<br>L-203, DELHI RAJDHANI SOCIETY<br>80, I P EXTENSION<br>Delhi-110092 | Vs | ITO,<br>Ward-62(4)<br>Civic Center<br>New Delhi |
| <b>(APPELLANT)</b>  |    | <b>(RESPONDENT)</b>                             |
| <b>PAN No. AOQPA9521G</b>   |    |   |

**Assessee by : None**

**Revenue by : Sh. prakash Dubey, Sr. DR**

**Date of Hearing: 19.01.2021**

**Date of Pronouncement: 19 .01.2021**

**ORDER**

**Per Dr. B.R.R.Kumar, AM**

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-20, New Delhi, dated 23.06.2017.

2. At the outset, it was brought to the notice of bench by the Id. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Scheme, 2020" and has already submitted Form 1 and 2.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous with liberty to assessee to approach the Tribunal in case the "Form 3" has not been issued by the designated authority.

4. In the result, the appeal of the assessee is dismissed.  
Order Pronounced in the Open Court on 19/01/2021.

Sd/-

**(BHAVNESH SAINI)**  
**JUDICIAL MEMBER**

Sd/-

**(Dr. B. R. R. Kumar)**  
**ACCOUNTANT MEMBER**

**Dated: 19/01/2020**

\*Binita\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**

**ITAT, New Delhi**

